### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 606 OF 2018 IN DFR NO. 1259 OF 2018

# Dated: 20<sup>th</sup> August, 2018

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of: TANGEDCO

TANGEDCO				Appellant(s)
Versus Central Electricity Regulatory Commission & Ors.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. S.Vallinayagam Ms. S. Amali		
Counsel for the Respondent(s)	:	Mr. Deepak Khurana Mr. Abhishek Bansal for R-2		
		Ms. Ranjitha. Ramachandrar	n for	R-3
		Mr. Aashish Anand Bernard Mr. Paramhans for R-5		

### <u>ORDER</u>

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant, prays for one week time to enable him to file affidavit of service in respect of fourth Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

One week time is granted to the learned counsel appearing for the Appellant to enable him to file affidavit of service in respect of fourth Respondent, as requested. He may file the same by 27.08.2018.

List the matter on 29.08.2018.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member